have been assigned, there is no specific scheme of the District Industries Centres for marketing products of rural artisans and weavers.

Cement to Kerala

1861. SHRI C. HARIDAS: Will the Minister of INDUSTRY be pleased to

- (a) the details of the demand? made by the Kerala Government for the aupply of cement during the years 1981 and 1982, year-wise;
- (b) what was the actual allotment and supply made during the above period;
- (c) what ig the expected requirement of cement for the year 1988 by Kerala; and
- (d) what are the details of policy for supply of cement from Centre to States?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) to (c) The Government of Kerala have not forwarded their requirements of cement on a regular basis. The Government of Kerala had, however, indicated sometime back that the requirement of cement in the State was around 5 lakh tonnes per year. Allocation and despatches of cement made to the State Government of Kerala during the years 1981 and 19^{fi}2 was as under:-

(ln 'ooo tonnes

Year				Alloca- tions	Despat ches
1981	•			1045.3	1156.3
1982	. '	٠.	•	508.5	369-2

(d) Prior to the introduction of scheme of partial de-control, allocations of cement to the States/Union Territories were made on the basis of past consumption and expected overall availability of cement. However, under the new policy weightage is also being given to population, rural development blocks and hilly areas and also plan schemes such as minimum needs programmes, water supply schemes ir. rural areas, housing schemes for sium dwellers and the needs of Harijans, Adivasis and other poorer sections of the society, and also the socially-oriented schemes included in the New 20-Point Programme. During the 3 quarters of 1982 and 1st quarter of 1983 a total of 180.28 lakh tonnes of levy cement were allocated to the various States/ Union Territories

Foreign tie-up proposals

1862. SHRI DHULESHWAR ME-ENA; Will the Minister of INDUSTRY be pleased to refer to the reply to Starred Question 169 given in the Rajya Sabha on 3rd March, 1983 and state:

- (a) the particulars of the Indian and foreign firms wliose collaborations involving an outlay if ^s. 10 crores and above were approved in the first nine months of 1982; and
- (b) the particulars of the industries in which foreign *ie«up? have been sanctioned and the terms and conditions relating hereto?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a and (b) During the first nine months of 1982 (t.e. Jan.—Sept. '82), 434 foreign collaboration proposals were approved by the Government The particulars of Indian and foreign firms, item of manufacture, nature of collaboration are published on a quarterly basis by the Indian Investment Centre as supplement to its Monthly News letter. Copies of this publication are sent regularly to the